

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016
CA No.

CORAM:

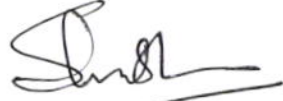

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE PARTIES: Mr. Uday Khare & Ors.
V/s.

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	S. Chakrabarti	FOR Respondent	 24/03/2017
2.	D. Kharapkar	no 1. and 2	
3)	Ganesh M. Misal for Adv. Vishal Kale	for petitioner	

ORDER

CP No.28/241-242/NCLT/MB/MAH/2016

1. The Learned Representative of the Petitioner is present and on the same lines as in the past again seeking adjournment.
2. The Learned Counsel of the Respondent has objected and also mentioned that the technical point of "Waiver" is first to be decided.
3. Considering the circumstance matter is adjourned to **13.04.2017**.
No such type of adjournment shall be granted. Date is communicated to both the sides.

Dated: **24.03.2017**

Sd/-
M.K. Shrawat
Member (Judicial)